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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR

CA No. 264/1996

Date of order: 14.8.1997

1. Chain Singh, working as Manager, Jalpan Grah, C.T.O., Ajmer.
2. Shanker Singh, working as Tea Maker, Jalpan Grah, C.T.O., Ajmer
3. Gajendra Singh working as Tea Waiter, Jalpan Grah, C.T.O., Ajmer

.. Applicants

Versus

1. Union of India through Secretary, Ministry of Communications, New Delhi.
2. Chief General Manager (Telecom), Jaipur.
3. Telecom District Manager, Ajmer.
4. Superintendent, C.T.O., Ajmer.
5. Secretary, Sahakari Jalpan Grah, C.T.O., Ajmer.

.. Respondents

None present for the applicants

Mr. V.S.Gurjar, counsel for the respondents.

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this application S/Shri Chain Singh, Shankar Singh and Gajendra Singh have prayed that the order dated 25.3.96 (Ann.A5) passed by the respondents terminating the services of the applicants may be quashed and the applicants may be treated as Central Government employees as per the verdict of the Hon'ble Supreme Court w.e.f. 1.10.91 with all consequential benefits.

2. None is present on behalf of the applicants. We have heard the learned counsel for the respondents and have perused the reply filed by the respondents.
3. The applicants have claimed to be employees of Telegraph Cooperative Canteen Society, Ajmer. The learned counsel for the respondents has

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produced before us today a copy of the order dated 21.5.1997 passed by the Sub Divisional Engineer, office of the General Manager Telecom, Ajmer which shows that the services of the three applicants who have filed this OA have been regularised on the respective posts held by them w.e.f. 1.10.91. In this order it has further been stated that these employees are entitled to all those benefits which are given to the employees of the Department. The learned counsel for the respondents adds that copies of this order have been delivered to the applicants concerned which are continuing in service in view of the interim direction issued by the Tribunal on 21.6.96.

4. In view of this later development, the application has become infructuous and it is disposed of as having become infructuous. No order as to costs.

5. A copy of the order dated 21.5.97 has been taken on record.


(Ratan Prakash)

Judicial Member


(O.P. Sharma)

Administrative Member